

Formation of Urdu Academy, Delhi

4641. SHRI ASHFAQ HUSAIN: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Delhi Administration has formed an Urdu Academy for Delhi;

(b) if so, its members and office bearers;

(c) whether Government have taken care that all sections and Groups of Urdu writer are included in it;

(d) whether it is a fact that outstanding Urdu writers and poets like Ghulam Rabbanj Taban, Dr. Mohammad Hassan, Dr. Gammier Rais and Jodgendar Paul are not included in it because they belonged to progressive school; and

(e) whether Government will re-constitute the academy to include all section of Urdu writers and Urdu lovers to make it a representative organisation?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEIL KAUL): (a) Yes, Sir.

(b) Members/office-bearers of the Academy are:—

1. Shri S. L. Khurana, Lt. Governor and Administrator of Delhi—Chairman.

2. Shri Baleshwar Rai, Director of Education (since transferred)—Member.

3. Shri H.K.L. Bhagat, MP—Member.

4. Shri Malik Ram—Member.

5. Shri Kanwar Mohender Singh Bedi—Member.

6. Shri Anwar Ali—Member.

7. Dr. Khaliq Anjum—Member.

8. Shri Saghar Nizami—Member.

9. Dr. Khwaja Ahmed Farooqi—Member.

10. Dr. Gopi Chand Narang—Member.

11. Dr. Siddiqur Rehman Quidwai—Member.

12. Shri Rafat Farosh—Member.

13. Begum Mumtaz Mirza—Member.

Shri S. H. Naqvi, Asstt. Director of Education has been asked to look after the work of the Secretary of the Academy in addition to his own duties.

(c) Yes, Sir.

(d) No, Sir.

(e) Since the Academy has been constituted recently, the question of its re-constitution does not arise. Membership of the Academy can however, be extended from existing 13 to 20, if and when considered necessary.

Recognition of Employee's Association of Kendriya Vidyalaya Sangathan

4642. SHRI ERA ANBARASU: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether there are three different Associations of Employees of Kendriya Vidyalaya Sangathan;

(b) if so, their names and since when they have been working;

(c) which of these employees Association has been departmentally recognised by the Sangathan as yet and since when;

(d) whether Government are considering any proposal to departmentally recognise the unrecognised Associations?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): (a) and (b). At present there are four associations

of different groups of employees of the Kendriya Vidyalaya Sangathan. The names of these Associations and the years in which they were formed are given below:—

| Name of the Association | Year in which formed |
|--|----------------------|
| (i) All India Kendriya Vidyalaya Teachers' Association | 1972 |
| (ii) (All India) Kendriya Vidyalaya Non-Teaching Staff Association | 1979 |
| (iii) Kendriya Vidyalaya Principal Forum | 1979 |
| (iv) KVS Staff Association | 1980 |

(c) to (e). None of these four Associations has been granted 'de-jure' recognition because the C.C.S. (Recognition of Service Associations) Rules, 1959, are inoperative after having been struck down by the Supreme Court. Nevertheless, these Associations are given due opportunity to discuss the problems of the employees with the authorities of the Sangathan.

Unauthorised occupation of vacant Land of AIIMS, New Delhi

4643. SHRI CHANDRADEO PRASAD VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the vacant land belonging to the All India Institute of Medical Sciences, New Delhi adjoining NDSE Part II and Gautam Nagar, has unauthorisedly been occupied by a large number of squatters and some of them have built up pucca houses on Government land, and

(b) if so, what action has been taken by Government to remove these squatters and protect Government land from being occupied in future from unauthorised occupants?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes. There are some unauthorised Jhuggis and structures put up particularly in the Masjid Moth and the Gautam Nagar area. But the Institute are not aware of any pucca houses having been built.

(b) Most of the Jhuggis have been removed from the land with the assistance of Police by the Institute authorities. The Dy. Commissioner of Police, South District has been approached by the Institute for providing Police protection during the demolition operation for removing the unauthorised occupants. The Institute has also decided to post one security guard in each shift to ensure that there is no further encroachment on the land.

Starting Few Buses on DTC Bus Route No. 50 from Laxmibal Nagar and INA Colony during peak hours

4644. SHRI RAM KINKER: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that thousands of commuters residing in 'X', 'Y', 'XY', 'YZ', 'Z' and other adjacent block in Sarojini Nagar, New Delhi have to walk 1½—2 kilometres daily in the morning and evening to board buses for different destinations;

(b) whether it is also a fact that in order to mitigate the hardships of the residents in Laxmi Bai Nagar, a few buses on route No. 50 (originally starting from Sarojini Nagar Market) also start during peak-hours from Laxmibal Nagar on Brig. Hoshlar Singh Road and INA Colony on Meharuli Road;

(c) whether it is also a fact that the Resident Welfare Association of the above blocks had sometime back represented DTC authorities for starting some buses from nearer places and for diversion of buses like buses running on Route No. 560 and 52 through 'B' Avenue, Sarojini Nagar for the convenience of the commuters residing in the above blocks in Sarojini Nagar; and